NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P (IB) No.300/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M.

Name	of the Company	44 Noida Infratech (Two) Pvt Ltd-Vs-Falcon Consultan	cy Pvt Ltd.
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Deepmath Roychoudhory? Harram Singh.

the financial Condition.

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

It appears from records that petitioner has not attached the copies of Bank Statement showing the disbursement of loan amount. Petitioner is directed to file certified copies of Bank Statement within seven days showing that disbursement was made.

List on 20.02.2018.

(Jinan K.R.)

Member (Judicial)

(V.P. Singh) Member (Judicial)